

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**LIBRARY**

(Through Video Conferencing)

No. O.A. 350/00473/2020

Date of order : 23.6.2021

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Mannaf Sarkar,
 Son of Late Dabiruddin Sarkar,
 Aged about 72 years,
 Worked as Ex-Postal Assistant,
 Dhaniakhali, Post Office—Dhaniakhali,
 Police Station – Dhaniakhali,
 District – Hooghly,
 Pin – 712302,
 Residing at Vill. + P.O. – Dhaniakhali,
 Dist. – Hooghly,
 Pin – 712302.

.... Applicant

- V E R S U S -

1. Union of India,
 Service through the Secretary,
 Ministry of Communication,
 Department of Post,
 Dak Bhavan,
 New Delhi,
 Pin – 110 001.
2. The Chief Post Master General,
 12, C.R. Avenue,
 Yogayog Bhavan,
 Kolkata – 700 012.
3. The Superintendent of Post Offices,
 North Hooghly Division,
 Chinsurah,
 Hooghly,
 Pin – 712101.

.... Respondents

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents : Ms. D. Nag, Counsel

ORDER (Oral)

Per: Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for both sides.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

- "a) An order directing the respondents to release the 27 years retirement benefits (i.e. regular service 18 years + 9 years E.D. service i.e. half of the E.D. Service from 26.3.1971 to 5.6.1989 = 18 years) and further directing the respondents to recalculate the retirement benefits properly.
- b) An order directing the respondents to release the 300 days leave salary and the applicant is entitled to commutation pension Rs. 1,60,000/- but only paid Rs. 95,000/- so that rest amount must be paid in favour of the applicant and revised Gratuity.
- c) An order directing the respondents to paid 18% interest of whole amount which was paid by the respondent for delay payment, with compensation for unnecessary harass purpose.
- d) Any other order or orders; direction or directions as to Your Lordships may seem fit and proper."

3. During hearing, it transpired that the applicant would be duly satisfied if his representation dated 20.2.2020 at Annexure A-6 to the O.A. is directed to be considered and disposed of by the respondent authorities by passing a reasoned and speaking order within a specific time frame after according a personal hearing to the applicant.

4. Ld. Counsel for respondents has no objection to such disposal. Therefore, in the interest of justice it is ordered that the representation dated 20.2.2020 shall be duly considered and an appropriate reasoned and speaking order shall be issued by the competent respondent.

authority after according a personal hearing to the applicant within 3 months from the date of receipt of a copy of this order.

In the event, the respondents find that the applicant has a genuine grievance, they should address such grievance and release the admissible benefits in favour of the applicant in accordance with law within the stipulated period.

It is made clear that we have not entered into the merits of the matter and all points are kept open to be considered by the respondent authorities.

5. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP